

SHRI M. KALYANASUNDARAM:
Since my name has been used several times by Shri Vajpayee, I want to clarify one point. When we discussed this question in your chamber, Shri Vajpayee was there. When I raised the general situation in Tamilnadu, Shri Vajpayee raised the issue of the Assembly being adjourned indefinitely. When you said "how can we discuss a ruling given by the Speaker of an Assembly?" he said that it is a constitutional crisis which can be raised. But you expressly told us that the general situation in Tamilnadu cannot be raised; you did not give us permission to do that. But when I found Shri Vajpayee standing up today I thought he was going to raise that point about the adjournment of the Assembly; otherwise, I would not have stood up and raised this issue.

SHRI SHYAMNANDAN MISHRA:
May I make a submission....(Interruptions).

SOME HON. MEMBERS: We want lunch.

SHRI VASANT SATHE: Is he withdrawing his words?

SHRI PILOO MODY: Are you going to have a debate. Are you going to have a debate on double standards? Please do not fall into the trap.

14.20 hrs.

SUSPENSION OF MEMBER

MR. SPEAKER: My persistent requests and appeals to the hon. Member have not had any effect on him. I am very sorry. I have already named him; I have already asked him either to withdraw those words or to withdraw from the House.

श्री जाधवराव घाटे : अध्यक्ष महोदय
भाप सदन की कार्यवाही चलाने में असमर्थ
हो रहे हैं। किसी की भी तकरीर भाप नहीं
सुन रहे हैं .

अध्यक्ष महोदय : भाप दो तीन दफा
बना चुके हैं।

श्री जाधवराव घाटे : मेरा निवेदन है कि
भाप पांच मिनट के लिए सदन की कार्यवाही
स्यंगित करें और अपने चेम्बर में हर पार्टी
के लीडर को बुला लें

अध्यक्ष महोदय : इस से तो काम नहीं
चलेगा।

I have already named him; I have already asked him either to withdraw those words or to withdraw from the House. Is he doing it or not?

SHRI JYOTIRMOY BOSU: I do not withdraw my words because I maintain I have reasons to say what I have said. This is a very serious matter. The Home Minister has given a categorical assurance on the Bansi Lal corruption case.. (Interruptions) Therefore, I have no intention of withdrawing my words.

MR. SPEAKER: Is he not withdrawing from the House also?(Interruptions).

SHRI SAMAR MUKHERJEE: If you insist, all will withdraw.

SHRI RAJ BAHADUR: Sir, in view of the fact that you have named the hon. Member, and we are extremely sorry and I appeal to my friends to find a way out.. (Interruptions) I still appeal that he should be persuaded. It is a question of the dignity and the decorum of the Chair and the whole House. It is a question of their own respect also. Much against our will we are compelled to move the motion. Since you have already named him, I move this motion that he should be suspended for at least two days.

I move:

[Shri Raj Bahadur]

"That Shri Jyotirmoy Bosu, a Member of the House named by the Speaker, be suspended from the service of the House for two days."

MR. SPEAKER: There is no debate allowed on it. I have to put it forthwith. Rule 374 says:

"(2) If a member is so named by the Speaker, the Speaker shall, on a motion being made, forthwith put the question...."

I am sorry I cannot allow any debate on it....(Interruptions).

SHRI SHAYAMNANDAN MISHRA: We want to move a counter motion....(Interruptions).

MR. SPEAKER: I am putting this first. You can move another motion....(Interruptions).

The question is:

"That Shri Jyotirmoy Bosu, a Member of the House named by the Speaker, be suspended from the service of the House for two days."

Those in favour of the motion may please say "Aye".

SEVERAL HON. MEMBERS: Aye.

MR. SPEAKER: Those against may say "No."

SOME HON. MEMBERS: No.

MR. SPEAKER: The "Ayes" have it....

SOME HON. MEMBERS: The "Noes" have it.

MR. SPEAKER: Let the lobbies be cleared.

SHRI INDRAJIT GUPTA: What is the wording of the motion? At least for two days?

SHRI S. A. SHAMIM: No reason has been mentioned.

MR. SPEAKER: He said, persistent defiance of the Chair and his not agreeing to withdraw from the House. He said that it was his painful duty. He moved it.

SHRI PILOO MODY: That motion should be given to you in writing. Has he given you anything in writing?..(Interruption).

MR. SPEAKER: There is no question of giving anything in writing. It has been moved in the House.

Those in favour of the motion may please say 'Aye'.

SEVERAL HON. MEMBERS: Aye.

MR. SPEAKER: Those against may please say 'No'.

SOME HON. MEMBERS: No.

MR. SPEAKER: Let there be division..

SHRI G. VISWANATHAN: How can there be voting now? The lobbies are not cleared.

MR. SPEAKER: I had already said that the lobbies be cleared.

SHRI SHYAMNANDAN MISHRA: Lobbies were not cleared. Here we will have to say that the Chair is autocratic.

MR. SPEAKER: I had already asked for the lobbies to be cleared. I had expressly asked for voting.

SHRI SHYAMNANDAN MISHRA: Very senior officers in this Secretariat have conspired against the opposition and they are doing something. We are going to make a submission to you.

SHRI SEHZIYAN (Kumbakonam): The Minister for Parliamentary Affairs said that Mr. Jyotirmoy Bosu may be asked to withdraw from the House for at least two days. This can at best be a suggestion. No formal motion has been made and in a formal motion the expression like 'at least' cannot come in.

SHRI RAJ BAHADUR: Only two days. I said, only two days.

MR. SPEAKER: If you want the voting to take place again, I can ask the lobbies to be cleared. He has already moved a formal motion.

SHRI SHYAMNANDAN MISHRA: Let the loggy be cleared.

MR. SPEAKER: Let the lobbies be cleared.

The question is:

"That Shri Jyotirmoy Bosu, a Member of the House, named by the Speaker, be suspended from the service of the House for two days."

Those in favour of the motion moved by Shri Raj Bahadur may please record 'Ayes' and those against may record 'Noes'. Let there be division....

SHRI SAMAR GUHA: He has not read out the motion. He has only sent a written motion to you.

MR. SPEAKER: I have already called division. I am ordering division. Let there be division.

SHRI DINEN BHATTACHARYYA: What happened to the earlier motion?

MR. SPEAKER: That was not moved. In regard to the earlier motion, I had requested him and he did not press it, because I had said that let him not do it, and let Shri Jyotirmoy Bosu go out. (Interruptions).

The Lok Sabha divided:

Division No. 1]

[14.37 hrs.

AYES

Afzalpurkar, Shri Dharamrao.
Aga, Shri Syed Ahmed.
Ahirwar, Shri Nathu Ram.
Ahmed, Shri F. A.
Ansari, Shri Ziaur Rahman.
Awadesh Chandra Singh, Shri
Azad, Shri Bhagwat Jha
Babunath Singh, Shri
Bajpai, Shri Vidya Dhar
Balakrishniah, Shri T.
Banamali Babu, Shri
Banerji, Shrimati Mukul
Basappa, Shri K.
Bhagat, Shri B. R.
Bhagat, Shri H. K. L.
Bhandare, Shri R. D.
Bhargava, Shri Bhasheshwar Nath
Brahmanandji, Shri Swami
Chakleshwar Singh, Shri
Chandrakar, Shri Chandulal
Chandrika Prasad, Shri
Chaudhary, Shri Nitiraj Singh
Chawla, Shri Amar Nath
Choudhury, Shri Moinal Haque
Darbara Singh, Shri
Das, Shri Dharnidhar
Daschoudhury, Shri B. K.
Deshmukh, Shri K. G.
Dhamankar, Shri
Dharamgaj Singh, Shri
Dharia, Shri Mohan
Dhusia, Shri Anant Prasad
Dinesh Singh, Shri
Doda, Shri Hiralal
Dumada, Shri L. K.
Dwivedi, Shri Nageshwar

Gandhi, Shrimati Indira	Majhi, Shri Gajadhar
Ganesh, Shri K. R.	Malaviya, Shri K. D.
Gangadeb, Shri P.	Mandal, Shri Jagdish Narain
Gavit, Shri T. H.	Mishra, Shri Bibhuti
Gill, Shri Mohinder Singh	Mishra, Shri Jagannath
Giri, Shri V. Shanker	Modi, Shri Shrikishan
Godara, Shri Mani Ram	Mohammad Tahir, Shri
Gogoi, Shri Tarun	Mohan Swarup, Shri
Gohain, Shri C. C.	Mohapatra, Shri Shyam Sunder
Gomango, Shri Giridhar	Muhammed Khuda Bukhsh, Shri
Goswami, Shri Dinesh Chandra	Munsi, Shri Priya Ranjan Das
Gotkhinde, Shri Annasaheb	Naik, Shri B. V.
Gowda, Shri Pampan	Nanda, Shri G. L.
Hansda, Shri Subodh	Negi, Shri Pratap Singh
Hanumanthaiya, Shri K.	Nimbalkar, Shri
Hari Kishore Singh, Shri	Pandey, Shri Krishna Chandra
Hari Singh, Shri	Pandey, Shri Narsing Narain
Ishaque, Shri A. K. M.	Pandey, Shri R. S.
Jagjivan Ram, Shri	Pandey, Shri Sudhakar
Jamilurrahman, Shri Md.	Panigrahi, Shri Chintamani
Jeyalakshmi, Shrimati V.	Pant, Shri K. C.
Jitendra Prasad, Shri	Partap Singh, Shri
Joshi, Shrimati Subhadra	Paswan, Shri Ram Bhagat
Kadam, Shri J. G.	Patel, Shri Natwarlal
Kahandole, Shri Z. M.	Patil, Shri Krishnarao
Kakoti, Shri Robin	Patil, Shri T. A.
Kamakshaiyah, Shri D.	Patnaik, Shri Banamali
Kapur, Shri Sat Pal	Patnaik, Shri J. B.
Kavde, Shri B. R.	Peje, Shri S. L.
Kedar Nath Singh, Shri	Pradhan, Shri Dhan Shah
Kinder Lal, Shri	Raghu Ramaiah, Shri K.
Kisku, Shri A. K.	Rai, Shrimati Sahodrabai
Kotoki, Shri Liladhar	Raj Bahadur, Shri
Kotrashetti, Shri A. K.	Rajdeo Singh, Shri
Kulkarni, Shri Raja	Raju, Shri M. T.
Kumaramangalam, Shri S. Mohan	Ram, Shri Tulmohan
Kureel, Shri B. N.	Ram Dhan, Shri
Lakkappa, Shri K.	Ram Prakash, Shri
Lambodar Baliyar, Shri	Ram Sewak, Ch.
Mahajan, Shri Vikram	Ram Surat Prasad, Shri
Mahajan, Shri Y. S.	Ram Swarup, Shri
Mahishi, Dr. Sarojini	Ramji Ram, Shri

Rao, Shrimati B. Radhabai A.
 Rao, Dr. K. L.
 Rao, Shri M. S. Sanjeevi
 Rathia, Shri Umed Singh
 Raut, Shri Bhola
 Reddi, Shri P. Antony
 Reddy, Shri K. Ramakrishna
 Reddy, Shri P. Ganga
 Reddy, Shri P. Narasimha
 Rudra Pratap Singh, Shri
 Sadhu Ram, Shri
 Saini, Shri Mulki Raj
 Salve, Shri N. K. P.
 Samanta, Shri S. C.
 Sanghi, Shri N. K.
 Sankata Prasad, Dr.
 Sarkar, Shri Sakti Kumar
 Sathe, Shri Vasant
 Satish Chandra, Shri
 Sen, Shri A. K.
 Sethi, Shri Arjun
 Shafee, Shri A.
 Shafquat Jung, Shri
 Shambhu Nath, Shri
 Shankar Dayal Singh, Shri
 Shankaranand, Shri B.
 Sharma, Dr. H. P.
 Sharma, Shri Madhoram
 Sharma, Shri Nawal Kishore
 Shashi Bhushan, Shri
 Shastri, Shri Sheopujan
 Shenoy, Shri P. R.
 Shetty, Shri K. K.
 Shinde, Shri Annasaheb P.
 Shivnath Singh, Shri
 Shukla, Shri B. R.
 Shukla, Shri Vidya Charan
 Singh, Shri Vishwanath Pratap
 Sinha, Shri Nawal Kishore
 Sinha, Shri R. K.
 Sohan Lal, Shri T.
 Sokhi, Shri Swaran Singh
 Sunder Lal, Shri

Tayyab Hussain, Shri
 Tiwary, Shri K. N.
 Tombi Singh, Shri N.
 Tulsiram, Shri V.
 Unnikrishnan, Shri K. P.
 Venkatswamy, Shri G.
 Verma, Shri Balgovind
 Yadav, Shri Chandrajit
 Yadav, Shri N. P.
 Yadav, Shri R. P.
 Yadav, Shri D. P.
 Zulfiquar Ali Khan, Shri
 NOES
 Bade, Shri R. V.
 Banerjee, Shri S. M.
 Berwa, Shri Onkar Lal
 Bhattacharyya, Shri Dinen
 Bheeshmadev, Shri M.
 Chandra Shekhar Singh, Shri
 Chaudhary, Shri Ishwar
 Chavda, Shri K. S.
 Deb, Shri Dasaratha
 Deiveekan, Shri
 Dhandapani, Shri C. T.
 Durairasu, Shri A.
 Dutta, Shri Biren
 George, Shri Varkey
 Goswami, Shrimati Bibha Ghosh
 Gowder, Shri J. M.
 Guha, Shri Samar
 Gupta, Shri Indrajit
 Halder, Shri Krishna Chandra
 Hazra, Shri Manoranjan
 Joarder, Shri Dinesh
 Joshi, Shri Jagannathrao
 Kachwai, Shri Hukam Chand
 Kiruttinan, Shri Tha
 Krishnan, Shri M. K.
 Malik, Shri Mukhtiar Singh
 Manjhi, Shri Bhola
 Mehta, Shri P. M.
 Mishra, Shri Shyamnandan
 Modak, Shri Bijoy

Mody, Shri Piloo
 Mukherjee, Shri Samar
 Mukherjee, Shri Saroj
 Nair, Shri Sreekantan
 Pandey, Shri Sarjoo
 Pandeya, Dr. Laxminarain
 Parmar, Shri Bhaljibhai
 Patel, Shri Nanubhai N.
 Ramkanwar, Shri
 Rao, Shri M. Satyanarayan
 Reddy, Shri Y. Eswara
 Roy, Dr. Saradish
 Saha, Shri Ajit Kumar
 Sen, Shri Robin
 Sezhiyan, Shri
 Shakya, Shri Maha Deepak Singh
 Shamim, Shri S. A.
 Sharma, Shri R. R.
 Singh, Shri D. N.
 Sivasamy, Shri M. S.
 Solanki, Shri Somchand
 Subravelu, Shri
 Ulaganambi, Shri R. P.
 Vajpayee, Shri Atal Bihari
 Verma, Shri Phool Chand
 Viswanathan, Shri G.
 Yadav, Shri G. P.
 Yadav, Shri Shiv Shanker Prasad

MR. SPEAKER: The result* of the Divisions is:

Ayes: 175; Noes: 58

The motion was adopted.

SHRI DINEN BHATTACHARYYA :
 Down with autocratic rule:

MR. SPEAKER : So, the motion is carried....

SHRI PILOO MODY: Now, let the debate start. Now, there should be a debate on the motion.

MR. SPEAKER : Now, Papers to be Laid on the Table.

SHRI PILOO MODY : What about the debate on the motion ?

MR. SPEAKER : That is not allowed under the rules.

SHRI PILOO MODY : Will there not be a debate on whether two standards were used or not used ?

SHRI SAMAR MUKHERJEE : We are all walking out....

SHRI SHYAMNANDAN MISHRA : We are also walking out... (*Interruptions*)
Shri Samar Mukherjee, Shri Shyamnandan Mishra and some other Members then left the House along with hri Jyotirmoy Boss.

14.35 hrs.

PAPERS LAID ON THE TABLE

FORTY-SEVENTH REPORT OF LAW COMMISSION

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI NITIRAJ SINGH CHAUDHARY): I beg to lay on the Table a copy of the Forty-seventh Report of the Law Commission on the Trial and Punishment of Social and Economic Offences [Placed in Library. See No. LT-3653/72].

REPORT OF COMMITTEE ON TAXATION OF AGRICULTURAL WEALTH AND INCOME AND STATEMENT ON CENTRAL GOVERNMENT MARKET BORROWINGS

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table—

- (1) (i) A copy of the Report of the Committee on Taxation of Agricultural Wealth and Income.

The following Members also recorded their votes:—

Ayes: Shri K. Gopal.

Noes: Shri P. G. Maralankar.: